

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 16688/2024

(Arising out of impugned final judgment and order dated 30-10-2023 in CRM-M No. 12638/2023 passed by the High Court of Punjab & Haryana at Chandigarh)

STATE OF PUNJAB

Petitioner(s)

VERSUS

GURMEET RAM RAHIM SINGH INSAN & ANR.

Respondent(s)

(IA No.110873/2024-CONDONATION OF DELAY IN FILING)

Date : 14-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Siddhant Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

There is no merit in the present special leave petition. The same is accordingly dismissed.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR